

(b) if so, the extent to which it has been able to achieve its objective;

(c) whether any report on the working of this Division has been prepared or is proposed to be prepared; and

(d) whether, as a result of the setting up of this division, any officer has been rewarded for efficiency or punished for negligence of duties?

**The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru):** (a) to (c). A report on the working of the Division for the first year of its existence is placed on the Table of the House. [Placed in the Library. See No. S-188/55.]

(d) The control measures introduced in all Ministries and Departments at the instance of the O. & M. Division furnish reliable objective material for gauging the quality of performance by individual officers and staff. This is in its turn reflected in the confidential reports on their work and conduct on which promotions are based. A number of officers whose performance has been shown to be outstanding, have received accelerated promotions to the different grades of the Central Secretariat Service. Persons whose performances were not regarded satisfactory have been passed over although at the time of the initial constitution of the Service they had been graded high.

#### INDO-PAKISTAN PASSPORTS

**\*2730. Shri R. P. Garg:** Will the Prime Minister be pleased to state:

(a) whether there is any proposal for liberalising the existing passport system between India and Pakistan; and

(b) if so, the broad heads under which the system will be liberalised?

**The Deputy Minister of External Affairs (Shri Anil K. Chanda):** (a) and (b). This question was recently discussed in Karachi between our

Minister for Rehabilitation and the Pakistan Minister for the Interior, and agreement was reached on the principles to be followed for liberalising the present system. This agreement is subject to ratification. A detailed scheme will be prepared and published for general information after the two Governments have ratified the agreement.

#### INDIANS IN U.K.

**1188. Shri Nageshwar Prasad Sinha:** Will the Prime Minister be pleased to state:

(a) whether it is a fact that Indians between the ages of 18 and 26 and ordinarily resident in Britain are required to serve compulsorily in the forces under the provisions of Britain's National Service Act; and

(b) if so, how many Indians are so affected?

**The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru):** (a) Liability for military service in the United Kingdom is governed by the British National Service Act of 1948 which applies to all Commonwealth citizens (including Indian nationals) between the ages of 18 and 26 resident in the United Kingdom for not less than 2 years.

The Act does not apply to persons residing in the United Kingdom only for the purpose of attending a course of education or where the circumstances of residence in the United Kingdom are otherwise such as to show that the person is residing there for a temporary purpose only. Since Indian nationals in this age group, resident in the United Kingdom for two years or more, consist preponderantly of students and trainees, the number of Indians liable to be called up for military service is extremely limited.

(b) No figures are available.